

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## Petition No. 100/TT/2020

Date: 2.11.2020

To

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 08 nos. of assets under Eastern Region Strengthening Scheme-VIII in Eastern Region.**

Sir,

With reference to above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 17.11.2020:

### 2014-19 period

- a) Cumulative depreciation (corresponding to decapitalization) and cumulative repayment of loan (corresponding to decapitalization) for Asset-VII as on the following dates:
    - i. 31.3.2014
    - ii. 16.11.2014
  - b) Documentary evidence containing apportioned approved cost of each individual asset as claimed in para 6.0 of the instant petition. The RCE and ACE submitted do not justify the claims of apportioned approved cost of each asset. Clarify.
2. In case the said information is not filed within the specified date, the petition shall be disposed on the basis of information already on record.

Yours faithfully,

Sd/-  
(Rajendra Tewari)

Bench Officer